THE CHAIRMAN TELECOM REGULATORY OF INDIA NEW DELHI -110001.

FROM

KARNATAKA STATE CABLE T.V OPERATORS ASSOCIATION NO-39, II FLOOR SURVEYOR STREET, NEAR LALBAGH WEST GATE, BASVANAGUDI BANGALORE-560004.

## SUB:- CONSULTATION PAPER ISSUED ON DATED 06-08-13 REGARDING DISTRIBUTION OF T.V. CHANNELS, FROM BROADCASTERS PLATFORM TO OPERATORS. \*\*\*\*\*\*\*\*\*\*\*\*\*\*\*

We cable operators of Karnataka state & K.S.C.O.A. members & cable industries stake holders are agreeing to the opinion & valuable points put forth in your consultation papers. This will help consumers to have choice & will be free to choose channels & avoid forceful bouquets form distributors & avoid monopolies.

a. No Broad casters shall act as an authorized distributors or agents for any broadcaster. Broadcaster or his associates or his family members, relatives or staff or friends should not be allowed to be distributors for any channels or broadcasters.

b. No Distributors platform, OPERATORS, M.S.O. D.T.H. COMPANIES, HITS, players shall not act as any authorized agent for any broadcaster if found in distribution of channel business. Strict penalties & cancellation of license of broadcasters should be enforced.

c. BROADCASTERS should be restricted from increasing of channels. Minimum & maximum number of channels should be fixed.

d. Indian rights of up linking & down linking of channels by large broadcasters should be in consolidation & acquisitions.

Kindly take note of the following points & see justice is done & cable operators' & consumers interests are taken care off & consumers are free to choose channels at the right price. And if the Board agrees for the above points, then there is a correct meaning to digitalization.

THANKING YOU, KARNATKA STATE CABLE T.V ASSOCIATION,

PRESIDENT. V.S.PATRICK RAJU.